

>

12.01 hrs.

Title: Papers laid on the Table by Members/Ministers.

MR. DEPUTY-SPEAKER: Papers to be laid.

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Sir, I beg to lay on the Table a copy of the Standards of Weights and Measures (General) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 151(E) in Gazette of India dated the 5th March, 2009 under sub-section (4) of Section 83 of the Standards of Weight and Measures Act, 1976.

(Placed in Library, See No. LT 382/15/09)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I beg to lay on the Table:-

(1) A copy of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2009-2010.

(Placed in Library, See No. LT 383/15/09)

- (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2009-2010.

(Placed in Library, See No. LT 384/15/09)

- (iii) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2009-2010.

(Placed in Library, See No. LT 385/15/09)

- (iv) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2009-2010.

(Placed in Library, See No. LT 386/15/09)

(2) A copy of the Notification No. G.S.R. 96(E)(Hindi and English versions) published in Gazette of India dated 17th February, 2009 regarding revision of rates of royalty and dead rent for Uranium under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 387/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I beg to lay on the Table: --

(1) A copy of the National Human Rights Commission (Annual Statement of Accounts) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 199(E) in Gazette of India dated the 25th March, 2009 under sub-section (3) of Section 40 of the Protection of Human Rights Act, 1993.

(Placed in Library, See No. LT 388/15/09)

(2) A copy of the Census (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 3rd July, 2009 under sub-section (3) of Section 18 of the Census Act, 1948.

(Placed in Library, See No. LT 389/15/09)

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Sir, on behalf of my colleague Prof. K.V. Thomas, I beg to lay on the Table : --

(1) A copy of the Insecticides (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 128(E) in Gazette of India

dated the 26th February, 2009 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

(Placed in Library, See No. LT 390/15/09)

(2) A copy of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the State Farms Corporation of India Limited and the Ministry of Agriculture for the year 2009-2010.

(Placed in Library, See No. LT 391/15/09)

- (ii) Memorandum of Understanding between the National Seeds Corporation and the Ministry of Agriculture for the year 2009-2010.

(Placed in Library, See No. LT 392/15/09)

(3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2007-2008.

- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 393/15/09)

(5) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 473(E) published in Gazette of India dated the 13th February, 2009 making certain amendments in the Notification No. S.O. 1310(E) dated the 31st July, 2007.

- (ii) S.O. 509(E) published in Gazette of India dated the 18th February, 2009 regarding imports of raw sugar under Advance Authorization Scheme subject to ton-to-ton policy in the prescribed proforma on monthly basis.

- (iii) G.S.R. 164(E) published in Gazette of India dated the 12th March, 2009 regarding imposition of stock-holding and turnover limits on dealers of sugar for four months.

- (iv) S.O. 1067(E) published in Gazette of India dated the 29th April, 2009 making certain amendments in the Notification No. S.O. 509 (E) dated the 18th February, 2009.

- (v) G.S.R. 303(E) published in Gazette of India dated the 1st May, 2009 regarding non-applicability of the provisions of the Notifications, mentioned therein, till 1st August, 2009 in respect of the sugar processed from raw sugar imported by a producer of sugar and in respect of white or refined sugar imported upto 10 lakh tons by STC/MMTC/PEC/NAFED.

- (vi) G.S.R. 304(E) published in Gazette of India dated the 1st May, 2009 regarding non-applicability of the provisions of the Notifications, mentioned therein, till 1st August, 2009 in respect of the white or refined sugar imported upto 10 lakh tons by STC/MMTC/PEC/NAFED.

(Placed in Library, See No. LT 394/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA):
Sir, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 84(E) in Gazette of India dated the 9th February, 2009.

- (ii) The Central Motor Vehicles (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 148(E) in Gazette of India dated the 4th March, 2009.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): Sir, I beg to lay on the Table : --

(1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), for the year 2007-2008, together with Audit Report thereon under sub-section (1) of Section 21 of the Prasar Bharati Act, 1990.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 396/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 397/15/09)

(5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of information and Broadcasting for the year 2009-2010.

(Placed in Library, See No. LT 398/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Sir, I beg to lay on the Table :-

(2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2009-2010.

(Placed in Library, See No. LT 399/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 548(E) published in Gazette of India dated the 25th February, 2009 declaring new National Highways mentioned therein.
- (ii) S.O. 1051(E) published in Gazette of India dated the 24th April, 2009 making certain amendments in the Notification No. S.O. 1096 (E) dated the 4th August, 2006.
- (iii) S.O. 1290(E) published in Gazette of India dated the 20th May, 2009 making certain amendments in the Notification No. S.O. 1096 (E) dated the 4th August, 2005.
- (iv) S.O. 1068(E) published in Gazette of India dated the 30th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.67 (Karur-Coimbatore section) in the State of Tamil Nadu.
- (v) S.O. 1249(E) published in Gazette of India dated the 18th May, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No.68 (Salem-Ulundurpet section) in the State of Tamil Nadu.
- (vi) S.O. 1265(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for construction, maintenance, management and operation of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.

- (vii) S.O. 1271(E) and S.O. 1272(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No.45B (Madurai-Arurpukkottai-Thoothukkudi section) in the State of Tamil Nadu.
- (viii) S.O. 1341(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No 45 (Trichy-Dindigul section) in the State of Tamil Nadu.
- (ix) S.O. 1368(E) published in Gazette of India dated the 28th May, 2009 regarding acquisition of land for building (construction) of Chennai By-Pass (Phase-II) connecting National Highway Nos. 4 and 5 (Menambedu Village) in the State of Tamil Nadu.
- (x) S.O. 1369(E) published in Gazette of India dated the 28th May, 2009 regarding acquisition of land construction of Grade Separator at Koyambedu junction in Koyambedu and Arumbakkam Villages of Egmore-Nungambakkam Taluk in the State of Tamil Nadu.
- (xi) S.O. 1435 (E) published in Gazette of India dated the 10th June, 2009 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 45 in the State of Tamil Nadu.
- (xii) S.O. 1226(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xiii) S.O. 1233(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xiv) S.O. 1237(E) published in Gazette of India dated the 15th May, 2009 making certain amendments in the Notification NO. 2126(E) dated the 28th August, 2008.
- (xv) S.O. 1248(E) published in Gazette of India dated the 18th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xvi) S.O. 1269(E) and S.O. 1270(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (four-laning) maintenance, management and operation of different stretches of National Highway No 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xvii) S.O. 1339(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 45B (Madurai-Arurpukkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xviii) S.O. 1340(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xix) S.O. 1342(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xx) S.O. 1442(E) published in Gazette of India dated the 11th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxi) S.O. 1443(E) published in Gazette of India dated the 11th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

- (xxii) S.O. 2913(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxiii) S.O. 193(E) published in Gazette of India dated the 19th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 196(E) published in Gazette of India dated the 19th January, 2009 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xxv) S.O. 354(E) published in Gazette of India dated the 28th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxvi) S.O. 369(E) published in Gazette of India dated the 30th January, 2009 regarding rates of fee to be recovered from the users of the said stretch of National Highway No. 7 (Thondapali-Jadcherla Section) in the State of Andhra Pradesh.
- (xxvii) S.O. 933(E) published in Gazette of India dated the 8th April, 2009 making certain amendments in the Notification No. S.O. 852(E) dated the 10th April, 2008.
- (xxviii) S.O. 934(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxix) S.O. 935(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxx) S.O. 936(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 1163(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 1266(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 1349(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxiv) S.O. 1350(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxv) S.O. 1351(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 1352(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

- (xxxvii) S.O. 819(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Pindwara-Jaswantgarh Section) in the State of Rajasthan.
- (xxxviii) S.O. 875(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Gadawali River-Rajasthan/Madhya Pradesh Border Section) in the State of Rajasthan.
- (xxxix) S.O. 1625(E) published in Gazette of India dated the 3rd July, 2009 regarding acquisition of land for building (widening/two-laning, etc.), maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.
- (xl) S.O. 954(E) published in Gazette of India dated the 13th April, 2009 regarding acquisition of land for building/construction, maintenance, management and operation of National Highway No. 17 (Chandappura-Kottappuram Section) in the State of Kerala.

(Placed in Library, See No. LT 400/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 1050(E) published in Gazette of India dated the 24th April, 2009 entrusting stretches, mentioned therein of the National Highway No. 8 to the National Highways Authority of India.
- (ii) S.O. 1289(E) published in Gazette of India dated the 20th May, 2009 entrusting stretches, mentioned therein of the National Highway No. 31D to the National Highways Authority of India.
- (iii) S.O. 1291(E) published in Gazette of India dated the 20th May, 2009 entrusting stretches, mentioned therein of the National Highway No. 18 to the National Highways Authority of India.

(Placed in Library, See No. LT 401/15/09)